# GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

### LOK SABHA UNSTARRED QUESTION NO. 1440 TO BE ANSWERED ON 10.02.2021

### **DOUBLING / ELECTRIFICATION OF SATARA RAILWAY LINE**

#### **1440. SHRI SHRINIWAS PATIL:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the current status of the doubling and electrification work of the railway line in Satara district of Maharashtra on the Pune-Belgavi route; and
- (b) the amount of compensation sanctioned for land acquisition to be given to the affected farmers in Satara district?

#### ANSWER

# MINISTER OF RAILWAYS, COMMERCE & INDUSTRY AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRI PIYUSH GOYAL)

(a) and (b): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF UNSTARRED QUESTION NO. 1440 BY SHRI SHRINIWAS PATIL TO BE ANSWERED IN LOK SABHA ON 10.02.2021 REGARDING DOUBLING / ELECTRIFICATION OF SATARA RAILWAY LINE

(a): Railway projects are sanctioned Railway Zone-wise and not State-wise / district-wise. However, doubling on Pune-Belgavi route is part of Pune-Miraj-Londa (465.9 km) doubling project passing through Satara district of Maharashtra. Latest anticipated cost of project is ₹3,927 crore. An expenditure of ₹1,297 crore has been incurred upto March, 2020 and an outlay of ₹555 crore has been provided for 2020-21. Length of 53.87 km doubling has been completed and commissioned. Doubling work has been taken up in remaining length of section.

Electrification on Pune-Belgavi route is the part of sanctioned Electrification projects of Pune-Miraj-Kolhapur and Miraj-Londa. On Pune-Belgavi route, Pune-Jejuri section has been electrified. Electrification work has been taken up on balance Jejuri-Miraj-Belgavi section.

(b): Land acquisition for Railway projects is done through concerned District Administration of the State. Proposals of land acquisition are submitted to State Government Authorities who in turn advise the amount of the compensation of land which is deposited by Railway to the District Authorities as and when demand is received. Disbursement of compensation is done by the concerned District Authorities.

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